

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.5942/Del/2018

निर्धारणवर्ष/Assessment Year: 2014-15

Rohit Gupta C-6, Brahma Apartments, Plot No. 7, Sector-7, Dwarka, Delhi. PAN No. ADPPG5115N	बनाम Vs.	ITO Ward 61(2) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Ms. Umang, Adv.
राजस्वकीओरसे /Revenue by	Sh. Farat Khan, Addl. CIT DR

सुनवाईकीतारीख/ Date of hearing:	10.03.2021
उद्घोषणाकीतारीख/Pronouncement on	10.03.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(A)-20, New Delhi dated 26.06.2018 for AY 2014-15.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 have already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 10/03/2021

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 10.03.2021

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi